

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.110
C.P.(IB)/301(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Mani Alloys (India) Private Limited
V/s

.....Applicant

Suryamani Glassed Steel Equipment Private Limited

.....Respondent

Order delivered on 16/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Ms. Prutha Bhavsar, Proxy Adv.
For the Respondent :None

ORDER

In compliance of last order dated 12.03.2024, the applicant has again served the copy of the last order intimating the next date of hearing upon the respondent through e-mail as well as through registered post which were delivered as per tracking report of the postal authority on 22.03.2024 and through e-mail on same date. A service affidavit has been filed on 01.04.2024 vide Inward Diary No. 2703 which is taken on record.

It is seen that in the past also despite due service neither the respondent appeared nor filed reply. Hence, its right to file reply was closed by previous order. Even today again no one appeared for the respondent. Therefore, respondent is proceeded **Ex-parte**.

Let written submission be filed within seven days, not more than three pages

Re-list for further consideration on 30.04.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)